



Punjab Government Gazette

EXTRAORDINARY

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PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 8th March, 2021

No. 14-PLA-2021/16.-The Punjab Village Common Lands (Regulation) Amendment Bill, 2021 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

BILL NO. 14-PLA- 2021

**THE PUNJAB VILLAGE COMMON LANDS (REGULATION)
AMENDMENT BILL, 2021**

A

BILL

further to amend the Punjab Village Common Lands (Regulation) Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Punjab Village Common Lands (Regulation) Amendment Act, 2021.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Village Common Lands (Regulation) Act, 1961, in section 2, in clause (g),-

Amendment of section 2 of Punjab Act 18 of 1961.

(i) in sub-clause (1), for the words "excluding abadi deh", the words and sign " but excludes abadi deh, unless otherwise expressly provided in this Act" shall be substituted; and

(ii) in sub-clause (4), at the end, the word "and" shall be omitted and thereafter, the following sub-clause shall be inserted, namely:-

"(4 a) vacant land or plot situated in abadi deh or gorah deh not owned by any person; and".

STATEMENT OF OBJECTS AND REASONS

The State of Punjab is enacting a legislation to provide a mechanism for recording and maintaining the existing rights of the proprietors in the abadi deh area. The dwelling and residential houses including its open or enclosed court yards, besides, shops and other establishments, common areas, vacant lands, vacant plots and other sites are to be identified, demarcated, assigned a survey number and recorded in the names of the proprietors as on the appointed date i.e., 1st January, 2021.

Some parcel of lands and plots within the abadi deh of a revenue estate are not owned by anyone and such vacant lands or plots, therefore, vest in the State. These are mostly used by the inhabitants of the village for common purposes. Persons who though have no claim whatsoever to such vacant lands or plots within the abadi deh of a revenue estate are likely to represent as being owned by them by claiming to be in possession. This would result in loss of the lands and plots for common purposes, besides, encourage the usurpation of such lands by those who are not entitled.

The vacant lands or plots within the abadi deh area, which are not owned by any person, to prevent their misuse should like other shamlat lands vest in the panchayat, which would be in a position to oversee and look after these lands on day-to-day basis and prevent these being encroached upon or misused; besides, it would be accountable for its lapses, if any.

It is, therefore, with said object and purpose that the present Bill is being enacted.

TRIPAT RAJINDER SINGH BAJWA,
Rural Development and Panchayats, Minister, Punjab.

CHANDIGARH
THE 8TH MARCH, 2021

SHASHI LAKHANPAL MISHRA,
SECRETARY.